

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2038
ANSWERED ON:08.03.2011
TRAFFICKING IN ILLICIT DRUGS
Azad Shri Kirti (Jha)

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of the seizure of drugs including charas in the National Capital Territory of Delhi allegedly meant for rave parties;
- (b) if so, the details thereof during the current year;
- (c) whether there are reports of trafficking/distribution and serving of such narcotics drugs in events/parties including rave parties in various cities in the country;
- (d) if so, the details thereof;
- (e) whether the Union Government has issued any advisory to the State Governments to put a check on the trafficking/distribution of such substances in the said events;
- (f) if so, the details thereof and if not, the reasons therefor; and
- (g) the steps being taken by the Union Government in coordination with the State Governments to curb such activities?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): There are no specific reports of the seizure of drugs including charas in the National Capital Territory of Delhi allegedly meant for rave parties.
- (b): Does not arise.
- (c) & (d): There are no specific reports of trafficking/distribution and serving of such narcotics drugs in events/parties including rave parties in various cities in the country. However, an input received by Narcotics Control Bureau (NCB) indicated usage of drugs at the party by name "Chakra View Ecological Festival" at Agonda, Goa on 05.02.2010. The Goa police was intimated about the same and subsequently the license to party was cancelled by the State Government of Goa.
- (e) & (f): Illicit trafficking of Narcotic Drugs & Psychotropic Substances is an offence under the provisions of NDPS Act, 1985, which empowers the central and state Government agencies to enforce the provisions of the act and take counter measures including search, seizure and arrest. Co-ordination meetings at regional levels are organized with state and central law enforcement agencies to sensitize, implement and monitor the measures and their effectiveness.
- (g): Various steps have been taken in general to check, detect and prevent illicit trafficking in the country in narcotics trade, which among other things, include strict surveillance and enforcement at import and export points; improved coordination between the various drug law enforcement agencies; strengthening of intelligence apparatus; signing of conventions, bilateral agreements, MOUs and Mutual Assistance Treaties with foreign countries against illicit trafficking in narcotic drugs and psychotropic substances; conducting training programmes for law enforcement officials etc.